

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 468 of 2024

IN THE MATTER OF:

Sampurna Nand

.... Applicant

Versus

M/s Jay Maa Durgae Mixture Plant & Ors.

.... Respondents

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NEW DELHI
DATED: 23.08.2025



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 468 of 2024

IN THE MATTER OF:

Sampurna Nand

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.... Respondents

**AFFIDAVIT ON BEHALF OF THE UTTAR PRADESH
POLLUTION CONTROL BOARD IN COMPLIANCE OF THE
ORDER DATED 21.07.2025 PASSED BY THIS HON'BLE
TRIBUNAL**

I, Ramesh Kumar Singh S/o Shri Bal Ram Singh, aged about 44 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Sonbhadra do hereby solemnly affirm and state on oath as under:

1. That the deponent in the official capacity mentioned above well acquainted with the facts and circumstances of the case and as such competent and authorized to swear this affidavit.
2. That present matter is about illegal mining and blasting causing severe environmental pollution on hills in the area of villages Bhagoti Dei, Sonpur, Biyahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar in District Mirzapur, Uttar Pradesh.
3. That the abovenoted matter came up for hearing on 11.02.2025 when the following directions were issued:

“3. UPPCB is directed to file additional response verifying compliance status of respondent no. 1-stone crusher regarding compliance with guidelines issued by CPCB and UPPCB for stone crushers. In its response UPPCB shall specifically give all relevant details regarding the green-belt developed with area, description of species, number of trees planted etc., and also construction of metaled road inside the stone crusher and also about approach road to the stone crusher. UPPCB is also directed to video-graph the premises of respondent no. 1-stone crusher to show the compliance status qua the guidelines issued by CPCB and UPPCB by respondent no. 1- stone crusher and file copy thereof in pen drive alongwith its report. Copies of documents submitted by respondent no. 1-stone crusher with the application for grant of last CTO and also verification report recorded by UPPCB before such grant of CTO be also enclosed with the report.”

4. That again the above case came up for hearing on 21.07.2025 when the following order was passed:

“2. Learned Counsel for UPPCB seeks some more time to file additional response.

3. Additional response regarding compliance status of respondent no. 1 in respect of each of the guidelines issued by CPCB/UPPCB with all requisite details and supporting photographs and videoclips taken for verifying compliance

by respondent no. 1 may be filed in tabular format within one month.”

5. That in compliance of the said order, present affidavit is being filed.
6. That Regional Office of UPPCB has conducted a field visit of the concerned Stone Crusher Unit i.e. M/s Jai Maa Durga Mixture Plant, established at Arazi No. 587, 588 & 605 Mi, Village-Bhagautidei, Post- Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur on 18.08.2025.
7. That as per records available in the office and facts found during field visit of the above concerned Stone Crusher Unit, it has been found:-
 - i. During field visit above concerned stone tone crusher unit was found non-operational.
 - ii. As per record available in this office, CTO (Consent to Operate) has been issued to above concern Stone Crusher Unit by UPPCB vide ref. no. 238055/UPPCB/Sonebhadra(UPPCBRO)/CTO/ both/ MIRZAPUR/2025 dated 20.04.2025 for production of Stone Grit @ 200 TPH at Arazi no. 587, 588 and 605 Mi, Village Bhgautidei, Pargana- Bhagwat, Tehsil-Chunar, District-Mirzapur, which is valid upto 31.07.2025 (**Annexure No. 1**).

- iii. During inspection Air pollution sources i.e. such as Primary Jaw Crusher, Vibrating screen, and conveyer belts end points were found covered with canvas cloth/ telescopic suit was found established.
- iv. At End points of conveyer belts to control dust emission water sprinkling mechanism was found established. During inspection to control dust emission waster sprinkling mechanism was found established
- v. Inside the premises of Stone Crusher Unit, metallic/Concrete road was found established to reduce vehicular dust emission generated during movement of vehicles.
- vi. To control dust Emission Water Sprinkling mechanism was found established along 04 side boundaries of Units.
- vii. As wind breaking wall Metallic sheet boundary wall was found along 04 side of Unit with one side Gate with Closing & Opening mechanism.
- viii. 05 Nos. of Anti Smog gun was also found established to control dust emission generated during vehicular Movement and loading and unloading of Raw material.
- ix. Further, UPPCB has imposed the environmental compensation on the stone crusher Unit for past violation and defaulting days vide Ref. no. H07235/C-2/ NGT-67/224 dated 19.02.2024, the amount has been deposited by the industry.

A true copy of inspection report is being enclosed herewith and marked as **Annexure No. 2.**

8. That copy of Stone Crusher Guideline of Uttar Pradesh Pollution Control Board and Environmental Guidelines for Stone Crushing Units of CPCB(Central Pollution Control Board) are being annexed as **Annexure No. 3 & Annexure No. 4** respectively.
9. That in compliance of directions issued by this Hon'ble Tribunal, the pointwise compliance status of guidelines of Stone Crushing Units issued by UPPCB by the concerned Unit in the tabulated form along with Photographs and video clip are being annexed as **Annexure No. 5.**
10. That compliance status of guideline of Stone Crushing Units issued by CPCB by the above unit in the tabulated form along with Photographs and video clip is being annexed as **Annexure No. 6.**

A true copy of application for consent submitted by Project Proponent is enclosed as **Annexure No. 7**

11. That on receipt of consent application inspection was carried out and the said inspection report dated _____ is enclosed as **Annexure No. 8.**

The present affidavit on behalf of the Uttar Pradesh Pollution Control Board is being submitted for kind consideration of this Hon'ble Tribunal.

DEPONENT

VERIFICATION:

Verified at _____ on this the 23rd day of August, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

DEPONENT